

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.01
IB-78(ND)/2021

IN THE MATTER OF:

LH Asian Trade Finance Fund Ltd.

Vs.

M/s Worlds Window Trading Pvt. Ltd.

...FINANCIAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 08.02.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC : Mr. Ankur Sood, Mr. Majid Siddiqi, Mr. Romila Mandal,
Mr. Ankush Bhardwaj, Advocates.

For the Respondent/CD :

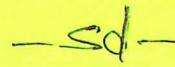
ORDER

Counsel for the Financial Creditor is present. The Registry is directed to issue notice to the Corporate Debtor. The counsel for the Financial Creditor is permitted to serve the private notice at its Registered Office Address of the Corporate Debtor by all modes and file proof of service along with affidavit on or before next date of hearing.

List the matter on 12th April, 2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)